NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 22/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.09.2016

NAME OF THE PARTIES:

Mr. Shankarrao Borkar & Ors.

V/s.

M/s. DDPL Global Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. MR. U. K. Chaudhasy, SR. Adv. T

2. MR. Himanshu Vij, Adv. Petitioner J.

3. Ms. Sudha Deuvedi, Adv. Petitioner J.

4. Ms. Swati Sagnekar, Adv for Respondent Register No. 1, 2 4-3

5. Mr. Lasimus B. Roelde Advoubte for Respondent Respond

<u>Order</u>

CP. No. 22/241-242/NCLT/MB/MAH/2016

Since the Petitioner Counsel is ready to file Rejoinder, this Bench, instead of deciding Interim Reliefs, hereby posted this case to final hearing on 10.10.2016 giving liberty to the Petitioner to file Rejoinder on or before

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S. No. NAME DESIGNATION 1. Mr. U.K. Chaudhary, SR. Adv. 2. MR. Himanshu Vij, Adu.
3. Mr. Sudha Derivedi, Adu. 4. Ms. Swati Sagnekar, Adr for Respondent-No. 1,2 2-3 5- Mr. Lasimus B. Roelde Adroubte (for Respondent No. 12

Order

CP. No. 22/241-242/NCLT/MB/MAH/2016

Since the Petitioner Counsel is ready to file Rejoinder, this Bench, instead of deciding Interim Reliefs, hereby posted this case to final hearing on 10.10.2016 giving liberty to the Petitioner to file Rejoinder on or before next date of hearing, by supplying copy of the Rejoinder to other side before final hearing.

In the meantime, Respondents who have not filed reply, are at liberty to file reply within one week and rejoinder, if any, within one week thereafter.

List this matter for hearing on 10.10.2016.

sd/-

B.S.V. PRAKASH KUMAR` Member (Judicial)

sd/-

M. K. SHRAWAT Member (Judicial)